

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-128/1989/2194/A

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Anup Narayan Ghosh,  
Presiding Officer/Member,  
Motor Accidents Claims Tribunal,  
Dhubri.

Dated Guwahati, the 8<sup>th</sup> June, 2020

Sub:- **Casual leave with station leave permission.**

Ref:- Your letter No. MACT/ESSTT/DHU/02/2011-2020/377 dtd. 02.06.2020.  
Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave on 11.06.2020 and 12.06.2020 along with station leave permission, with your official vehicle, with the official driver, at your own cost, from the morning of 11.06.2020 till the morning of 13.06.2020, has been granted, subject to strict adherence to lockdown rules. Further, your prayer for cancellation of casual leave on 04.06.2020 and 05.06.2020 has been allowed.

The District and Sessions Judge, Dhubri and in his absence, the next senior most Judicial Officer at the station will remain in-charge of your Court and office in your absence.

Yours faithfully,

Sd/-

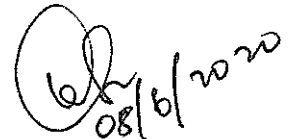
**JT.REGISTRAR (VIGILANCE)**

2196

**Memo NO.HC.VII-128/89/2195-1A, dated 8.6.2020**

Copy to:

1. The District and Sessions Judge, Dhubri.
2. The Project Manager, Gauhati High Court.



**JT. REGISTRAR (VIGILANCE)**

Rdg